

The 4th January , 2011.

**No.LL(B)55/2010/12.**—The Meghalaya Municipal Disclosure Act, 2010 (Act No. 2 of 2011) is hereby published for general information.

**MEGHALAYA ACT NO. 2 OF 2011.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 30th December, 2010.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th January, 2011.*

**THE MEGHALAYA MUNICIPAL DISCLOSURE ACT, 2010**

An  
Act

to provide for transparency and accountability in the functioning of municipalities.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows: -

**Short title, extent and commencement.**

1. (1) This Act may be called the Meghalaya Disclosure Act, 2010.
- (2) It extends to Municipalities as may be notified by the State Government from time to time.
- (3) It shall be deemed to have come into force from 30<sup>th</sup> June, 2010.

**Definitions.**

2. In this context, unless there is anything repugnant in the subject or context: -
  - (a) "Act" mean the Meghalaya Municipal Disclosure Act, 2010;
  - (b) "Assets" means all immovable assets in the municipality;
  - (c) "Municipality" means an institution of self-government constituted under Article 243-Q of the Constitution of India read with Section 10 of the Meghalaya Municipal Act (Assam Act 1957 as adapted and amended by Meghalaya); and
  - (d) "State Government" means the Government of the State of Meghalaya.

**Obligation of Municipality.**

3. Every municipality shall maintain and publish all its records duly catalogued and indexed, in a manner and such form which enables the municipality under this Act to disclose the required information as specified in Part-A and Part-B of Appendix to this Act at quarterly intervals.

**Manner of Disclosure.**

4. Manner of Disclosure shall include: -
  - (a) newspaper in regional or Hindi and English language;
  - (b) internet;
  - (c) notice Boards of the municipality;
  - (d) ward Offices;
  - (e) any other mode, as may be prescribed, by the State Government under this Act, rules and include notification issued from time to time.

***Power to make rules.***

5. (1) the State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) Every rule made under this Act by the State Government shall, as soon as may be after it is made, be laid before the State Legislature of Meghalaya.

***Power to remove difficulties.***

6. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provision not inconsistent with the provisions of this Act as appeared to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of the commencement of this Act.

(2) Every order made under this section shall, as soon as after it is made, be laid before the State Legislature.

***Repeal and savings.***

7. (1) The Meghalaya Disclosure Ordinance, 2010 (Ordinance No.4 of 2010) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the Ordinance so repealed shall be deemed to have been done or taken under the provisions of this Act.

**L. M. SANGMA,**  
Secretary to the Govt. of Meghalaya,  
Law Department.